



भारत सरकार
भारतीय खाद्य संभार एवं मानक प्राधिकरण
स्वास्थ्य एवं परिवार कल्याण मंत्रालय
एफडीए भवन, कोटला रोड, नई दिल्ली-110002

Government of India
Food Safety and Standards Authority of India
Ministry of Health & Family Welfare
FDA Bhavan, Kolla Road, New Delhi-110002

D.O. 1(65)2012/Chief Secretary/FSSAI
31st January, 2013

चन्द्रमौली
CHAANDRAMOULI
Chairperson

Tele. : 011-23220991
Email : chairperson@fssai.gov.in

Dear

As you may be aware that the Food Safety and Standards Act, 2006 has come into operation w.e.f 5th August, 2011 throughout the country after repealing different Acts and Orders relating to food which were under different Ministries and Departments including Prevention of Food Adulteration Act 1954 (PFA Act). The FSS Act in its essentials involves having an effective enforcement machinery to ensure availability of safe and wholesome food in the country. All the State/UT Governments have appointed the Food Safety Commissioners and also have in place the structure for the enforcement of the Act. The new Act is more holistic and science based and is less regulatory with provisions for graded penalties.

As you may be aware, there are a number of court cases pending throughout the country which were filed under the erstwhile PFA Act, 1954 and Rules thereunder. We believe that cases are in the court for over 20 years in some instances. It is therefore, requested that instructions may kindly be given to all concerned to get these matters disposed of at the earliest and where possible legally, these cases can also be considered to be dropped so that the new Act could be implemented effectively.

With

Yours sincerely,
Sd/-
(K. Chandramouli)

All Chief Secretaries

Copy to : Shri Rakesh Kacker, Secretary, Ministry of Food Processing Industries, Panchsheel Bhavan, New Delhi.

(K. Chandramouli)
31/1/13